

**HIGH COURT AT GOA (PANAJI)**  
**SITTING LIST W.E.F. 27<sup>th</sup> MARCH 2017**

<b>1</b>	The Hon'ble Shri Justice <b>F.M. REIS</b> <b>AND</b> The Hon'ble Ms. Justice <b>NUTAN SARDESSAI</b>  <b>Commercial Appellate</b> <b>Division Bench</b>	<b><u>MONDAY TO FRIDAY</u></b> <b><u>MORNING SESSION</u></b>  For admission, final hearing and order matters therein:- <b>(A)</b> All Division Bench Civil and Criminal work. <b>(B)</b> All Public Interest Litigations. <b>(C)</b> Specially assigned matters.
<b>1a</b>	The Hon'ble Shri Justice <b>F.M. REIS</b>	<b><u>MONDAY TO FRIDAY</u></b> <b><u>AFTERNOON SESSION</u></b>  For admission, final hearing and order matters therein:- <b>(A)</b> All Civil Work not assigned to other Court <b>(B)</b> All Criminal work not assigned to other Court <b>(C)</b> Specially assigned matters.
<b>1b</b>	The Hon'ble Ms. Justice <b>NUTAN SARDESSAI</b>	<b><u>MONDAY TO FRIDAY</u></b> <b><u>AFTERNOON SESSION</u></b>  For admission, final hearing and order matters therein:- <b>(A)</b> All Civil Work except Writ Petitions. <b>(B)</b> All Criminal work except Writ Petitions, Bail and Anticipatory Bail Applications. <b>(C)</b> Specially assigned matters.

**NOTE**

- 1) The **Hon'ble Shri Justice F.M. Reis** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996 and to hear and decide matters under the Companies Act, 1956 and Companies Act, 2013
- 2) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

**High Court, Appellate Side,  
Bombay.**

**By order,**

**Date : 24<sup>th</sup> March 2017**

**Sd/-**  
**( R.M. Joshi)**  
**Registrar (Judl-I)**

## NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event of any Judge of the Division Bench passing such order and in respect of clubbing and placing of the matters pending before two Courts at the **High Court of Bombay at Goa - Panaji** at the request of parties-in-person or Advocates for clubbing and placing of such matters, the Hon'ble the Chief Justice, has been pleased to approve following w.e.f. 27<sup>th</sup> March 2017 :

**A)** The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice F.M. Reis (sitting singly)** is allowed before the Court presided over by **Hon'ble Ms. Justice Nutan Sardesai and vice versa.**

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side,  
Bombay.

By Order,

Date: 24<sup>th</sup> March 2017

Sd/-  
(R. M. Joshi)  
Registrar (Judl-I)